

(2019) 12 DEL CK 0477

In the Delhi High Court

Case No : Criminal Writ Petition No. 3337 Of 2019

Vishal Arora & Ors

APPELLANT

Vs

State (Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 05-12-2019

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 406, 498A
Dowry Prohibition Act, 1961 — Section 4

Citation : (2019) 12 DEL CK 0477

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Yesh Pal Saini, Richa Kapoor, Shivani Sharma

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

The petitioners have filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 for quashing of FIR No. 0196/2018, under

Sections 498A/406 of the Indian Penal Code, 1860, r/w Section 4 Dowry Prohibition Act registered at P.S.: G.T.B. Enclave and the proceedings

emanating therefrom.

The Investigating Officer, who is present in Court, has identified the petitioners as well as respondent no.2.

The petitioners and respondent no.2 have submitted that they have settled their disputes before the Mediation Centre on 31.05.2019. The parties have

already obtained divorce by mutual consent on 18.10.2019. The settlement amount was Rs. 6,00,000/-, out of which Rs. 2,00,000/-has been paid to

respondent no.2 at the time of first motion and Rs. 2,00,000/- has further been

paid to respondent no.2 at the time of second motion and a demand

draft of Rs. 2,00,000/- has been handed over to respondent no.2 today in the court. Copy of the said demand draft has been placed on record.

Respondent no.2 reiterates the aforesaid facts and submits that they have amicably settled their dispute without any pressure or coercion from any

source whatsoever. Respondent no.2 has further submitted that she has no objection if the FIR is quashed and the petition is allowed.

In view of the above settlement arrived at between the parties, this Court is of the view that no fruitful purpose would be served in keeping the parties

entangled in the criminal proceedings. Accordingly, in the interest of justice, FIR No. 0196/2018, under Sections 498A/406 of the IPC r/w Section 4

Dowry Prohibition Act, registered at P.S.: G.T.B. Enclave and the proceedings emanating therefrom are quashed.

Petition stands disposed of accordingly.